

Government of Jammu and Kashmir
Home Department
Civil Secretariat, Jammu

NOTIFICATION
Jammu, the 5th March, 2021

S.O 78.- In exercise of the powers conferred under clause (d) of sub-section (2) of Section 3 of the Foreigners Act, 1946 read with S.O 591 dated 19th April, 1958, issued by the Ministry of Home Affairs, Government of India, the land bearing Khasra No. 159 of village Dhangroli, Tehsil Hiranagar, District Kathua and the structure(s) raised thereon is hereby declared as the 'Holding Centre Hiranagar' for lodging of the illegal migrants, as defined under section 2 (b) of the Citizenship Act, 1955.

Further, in terms of section 3(2) (e) of the Foreigners Act, 1946, all illegal migrants detected by the law enforcement agencies will be lodged in the said holding centre and it shall be ensured that these persons are physically available, at all times, for their expeditious deportation as soon as the travel documents are issued after due process of their nationality verification.

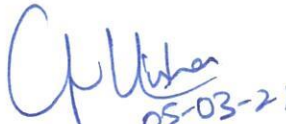
By order of the Government of Jammu and Kashmir.

Sd/-
(Shaleen Kabra) IAS
Principal Secretary to the Government
Dated: 05.03.2021

No: Home/Jail/103/2018

Copy to:

1. Director General of Prisons, J&K.
2. Director General of Police, J&K.
3. Principal Secretary to the Hon'ble Governor, J&K.
4. Joint Secretary, Ministry of Home Affairs, Government of India.
5. Secretary to the Government, Department of Law, Justice & PA.
6. Inspector General of Police, Jammu.
7. Divisional Commissioner, Jammu/Kashmir.
8. District Magistrate(s) Jammu/Samba/Kathua.
9. Senior Superintendent(s) of Police, Jammu/Samba/Kathua.
10. Director, Archives, Archaeology and Museums, J&K.
11. Private Secretary to Chief Secretary for information of the Chief Secretary.
12. Private Secretary to Principal Secretary to the Government, Home Department.
13. Incharge Website, Home Department.
14. Government order file/Stock file.


(Gurpreet Singh) KAS
Deputy Secretary to the Government